1	Scheme of Amalgamation of Fund-Flow Investment & Trading Company Limited and Jyotsana Investment Company Limited and Kallol Investment Limited and Subarna Plantation & Trading Company Limited	16-Feb-21	18-Feb-21		NOC awaited from Calcutta Stock Exchange.
2	Scheme of Amalgamation of Veeral Additives Private Limited with Vinati Organics Limited and their respective shareholders	19-Apr-21	20-Apr-21		NOC awaited from Exchange(s)
3	Scheme of Arrangement between Genus Prime Infra Limited, Genus Power Infrastructure Limited, Star Vanijya Private Limited, Sansar Infrastructure Private Limited, Sunima Trading Private Limited, and Yajur Commodities Limited and their respective shareholders and creditors	07-Apr-21	16-Apr-21		NOC awaited from Exchange(s)
4	Scheme of Amalgamation of The Indian Steel & Wire Products Ltd with Tata Steel Long Products Limited	19-Apr-21	23-Apr-21		NOC & Complaints reports awaited from Exchange(s)
5	Scheme of Arrangement between Adani Ports and Special Economic Zone Limited and Brahmi Tracks Management Services Private Limited and Adani Tracks Management Services Private Limited and Sarguja Rail Corridor Private Limited	12-May-21			NOC & Complaints reports awaited from Exchange(s)
6	Composite scheme of arrangement between SPV Global Trading Limited and RML Metal Indutries Limited and Rashtriya Metal Industries Limited and their respective shareholders and Creditors	20-Jan-21		10-May-21	Clarification sought from Exchange
7	Scheme of reduction – Supreme Petrochem Limited	11-May-21	18-May-21		Clarification sought from Exchange

	Scheme of Arrangement amongst National Peroxide Limited, Neperol Investments Limited and NPL Chemicals				NOC &
		20-May-21			Complaints
8					reports awaited from
	Limited and NFL Chemicals				Exchange(s)
	Limited				NOC &
	Nahar Industrial Enterprises				Complaints
9	Limited and their respective	19-May-21			reports
	shareholders and creditors				awaited from
					Exchange(s)
10	Scheme of reduction of share capital of Kothari Industrial	20-May-21		04-Jun-21	Clarification sought from
10	Corporation Ltd.	20-1VIdy-21		U 4 -JUII-ZI	Exchange
	Composite SOA between				
11	Digicontent Ltd, Next	25-May-21		03-Jun-21	Clarification sought from
11	Mediaworks Ltd and HT Mobile	23-Way-21		03-1011-21	Exchange
	Solutions Ltd with HT Media Ltd.				
12	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20	26-May-21	01-Jun-21	Clarification sought from
12					Exchange
	Composite Scheme of				
	Arrangement for Demerger &				NOC &
	Amalgamation amongst JHS				Complaints
13	Svendgaard Laboratories Ltd,	02-Jun-21			reports
	JHS Svendgaard Retail Ventures				awaited from
	Pvt Ltd & JHS Sevndgaard Brands Ltd				Exchange(s)
	Scheme of Amalgamation of				Clarification
14	Tata Metaliks Limited with Tata	19-Apr-21	05-May-21	04-Jun-21	sought from
	Steel Long Products Limited	•	,		Exchange

1	Merger of Gokak Sugars	4- 4 04			l
	Limited with Shree Renuka	15-Apr-21	03-Jun-21		Under process
	Sugars Limited				
2	Scheme of Reduction of				
	Share Capital of Hindustan	27-Jan-21	10-May-21		Under process
	Bio-Sciences Limited				
3	Scheme of arrangement in				
	the nature of amalgamation	22 May 24	01 1 21		Lindon munaces
	of Gopi Synthetics Private	23-Mar-21	01-Jun-21		Under process
	Limited, Aarnav Synthetics				

	Private Limited, Aarnav Textile Mills Limited, Symbolic Finance and Investment Pvt Ltd, Ankush Motor and General Finance Company Pvt Ltd with Aarnav Fashions Limited and their respective shareholders and creditors.				
4	Scheme of Amalgamation between EPL Limited and Creative Stylo Packs Private Limited	19-Mar-21	21-May-21		Under process

 As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).